

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Civil Appeal No. 5057 of 1998

Mayawati... Appellant

vs.

Markandeya Chand & Ors.... Respondents

(with office report)

Date: 20/07/2004 This/These matter(s) was/were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE G.P. MATHUR

HON'BLE MR. JUSTICE C.K. THAKKER

For Appellant (s)Mr. Khadaria, Adv.  
for M/s. Mitter & Mitter Co., Adv.

For Respondent (s)Mr. Ajay K Agrawal, Adv.(NP)

Ms. Rani Chhabra, Adv.

Mr. R C Verma, Adv.(NP)

Mr. S N Bhat, Adv.(NP)

Mr. Devendra Singh, Adv.(NP)

Mr. Yash Pal Dhingra, Adv.(NP)

UPON hearing counsel the Court made the following  
O R D E R

Learned counsel for the parties are requested to file within four weeks a brief synopsis of submissions stating (a) brief relevant facts; (b) points arising for decision; (c) pleas sought to be urged; and (d) list of authorities relied on (in support of each of the pleas) (Reference to specific paragraphs be mentioned).

Let the appeal be set down for hearing in the month of September, 2004.

(D.P. WALIA)  
COURT MASTER

(RADHA R. BHATIA)  
COURT MASTER